

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.NO. 169/2005

Monday, this the 23rd day of January, 2006.

CORAM:

HON'BLE MR N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. P.Kasi,
Retired Chief Telephone Supervisor,
Residing at Surabhi Nivas,
37/2601, Ponoth Road,
Kaloor, Kochi-17.
2. Bhaskaran.P. Naryanan,
Retired Line Inspector,
Telephones,
Ernakulam,
Residing at Raj Vihar,
Ponoth Road, Kaloor,
Kochi-17.
3. M.Abdul Khader,
Retired Line Inspector,
Telephones,
Palarivattom,
Residing at: Manakkal House,
Palarivattom,
Kochi-24.
4. T.R.Janardhanan,
Retired Line Inspector,
Telephones,
Palarivattom,
Residing at: Lal Sadanam,
35/414, Janatha Road,
North Mamangalam,
Palarivattom, Kochi-25.
5. K.M.Abdul Khader,
Retired Technical Supervisor,
Telephones, Ernakulam,
Residing at: 35/431,
Poovamkeriparambu,
Mamangalam, Palarivattom,
Kochi-25.

Applicants

By Advocate Mr PA Kumaran

v.

1. Union of India represented by
its Secretary,
Ministry of Communications,
New Delhi-1.

2. The Secretary,
Ministry of Personnel, Public Grievances & Pension,
Department of Pension & Pensioner's Welfare,
New Delhi.
3. The Chief General Manager,
Bharat Sanchar Nigam Limited,
Kerala Circle,
Trivandrum-33.
4. The Chief Accounts Officer,
Telecom Accounts,
O/o the PGMT, BSNL,
Ernakulam, Kochi-16.

Respondents

Mr Advocate Mr Sunil Jose, ACGSC

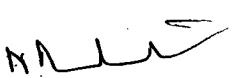
The application having been heard on 23.1.2006, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Learned counsel for the applicant submits that on the basis of the judgment of the Hon'ble Supreme Court in State of Punjab & others v. Amar Nath Goyal and others [2005(2) SC (SLJ) 177] the issue involved in this case has become final and the O.A deserves to be dismissed. Accordingly, the O.A is dismissed. No costs.

Dated, the 23rd January, 2006.


N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER

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